

# **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/94/6761/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Geeta Baishya Changkakati  
Principal Judge, Family Court  
Dhubri, Assam.

Dated Guwahati, the 19<sup>th</sup> November, 2019.

Sub:- Earned leave along with station leave permission.

Ref:- Memo No. XII-3/2018/474/E dtd. 04.11.2019.

Madam,

With reference to the above, I am directed to inform you that your prayer for earned leave for 6 (six) days w.e.f. 22.11.2019 to 27.11.2019, along with station leave permission, has been granted, subject to submission of your Leave Admissibility Report from the office of Accountant General (A&E), Assam, as the leave credit report you have submitted is showing earned leave at your credit upto 31.12.2017 only. You are allowed to take your official vehicle to Guwahati at your own cost.

Further, you are requested to hand over charge of your Court and office to the Counsellor, Family Court, Dhubri, before proceeding on earned leave.

Yours faithfully,

sdt-

**JT. REGISTRAR (VIGILANCE)**

6763  
Memo NO.HC.VII-83/1994/6762- /A, dated 19.11.19

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information. A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

2. The Systems Analyst, Gauhati High Court.

19/11/19  
**JT. REGISTRAR (VIGILANCE)**